difficulties several because it is very the developed countries to easy for the make credit facilities available at a verv cheap rate of interest, but even then we have made several concessions. We are encouraging joint ventures. We are also trying to have better arrangements of import and export. A mention has been made to tea or even it could be made to jute because Bangladesh, India and Thailand are producing jute. The House will be happy to know that along with this Conference which was held here, I took the advantage of discussing personally with the Ministers concerned from the various countries and today a meeting is going on at Colombo so far as tea is concerned. It is going on at this moment at Colombo. We are making all possible efforts so that the developing countries should come together and see that they get a better unit value and they are not exploited as in the past.

A suggestion has been made for r-questing the Asian Bank Division an Import-Export hav of its own. Certainly I shall take up the issue with the Asian Bank. So far as the starting of an Export-Export here is concerened, Bank the matter is very much under dis cussion. It is being considered from two aspects: whether the Reserve Bank should ask certain banks to the a separate division of their own.....

PROF. D.P. CHATTOPADHYAYA: They will not, unless you persuade and pressurise them.

SHRI MOHAN DHARIA:

Which should deal with export and import exclusively; or whether there should be a separate bank. This matter is being considered by the Government. But here also, with a view to facilitating the import

export trade, some special arrangements are very much necessary and I can assure the hon. Member that it shall be my endeavour to pursue the matter.

PAPER LAID ON THE TABLE

The Cardamom (Licensing and Marketing) Amendment Rules, 1978

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): Sir, with your permission, on behalf of my colleague, Shri Krishna Kumar Goyal, I beg to lay on the Table, unoer subsection (3; of section 33 of the Cardamom Act, 1965, a copy (in English and Hindi) of the Ministry of Commerce, Civil Supplies and Cooperation, Notification G.S.R. No. 1000, dated the 12th August, 1978, Publishing the Cardamom (Licensing and Marketing) Amendment Rules, 1978. [Placed in library See No. LT-2708/78]

REFERENCE TO THE RE-PORTED IMPRISIONMENT AND PERSECUTION OF INDIAN SEAMEN IN U.K.

SHRI BHUPESH GUPTA (West Bengal): Sir, I have got only four minutes before 12 o'clock.'

MR. CHAIRMAN : There are four Members to speak.

SHRI BHUPESH GUPTA : Don't worry, I will keep my word.

Sir, I invite your attention to the newspaper report published in the Indian Express today—"Indian

seamen jailed in UK for no Crime" It appears that 17 Indian seamen have been under detection in the United Kingdom for the past three weeks because they demanded some reasonable wage increase and so on.

He. imprisonment of

Sir, this is a serious matter. One not know what is the case against them and how this will be pursued. But we are concerned that our sea men have been put in jail for de manding wage increase and cer tain condirions of service etc. It is surprising that our High Com 400 mission. which employs people plus other employees the Information Department is not acting expeditiously to secure the release of our seamen who have been kept under detention.

This is what it says here:

"It all happened on August 5 when 17 Indian seamen working as cleaners, cook and assistant stewards on a 20,000-ton passenger ship were desmissed by the master of the ship because they had gone on 'mutiny'."

Tt always happens then they ask for something.

"The seamen say they had not been paid their wages by the owners and all what they wanted was their dues and normal working conditions. But they were summarily dismissed".

So this is called 'mutiny'. We protest against it. It is surprising that the United Kingdom Government which pretendes to be friendly with us has put our seamen in jail for voicing their trade union and other demands and what is more shocking is the fact that the High Commissioner of India is not moving in the matter expeditiously, force fully and powerfully, to secusre the relezse of these seamen. I demand a statement from the Government of India tomorrow in this House and also would like

to know whst efforts the High Com -mission of India is making in this matter.

MR. CHAIRMAN: Shri Shiva Chandra Jha. You have two minutes.

Mr. Bhupesh Gupta has finished in two or three miautes.

12 Noon

श्री शिव चरण झा (विहार): समापति महोदय, मैं भी इसी बात की स्रोर सरकार का ध्यान दिलाना चाहता हं कि जो भारतीय बाहर रहते हैं, विदेशों में रहते हैं, विदेश मंत्रालय की तरफ से उनको सुरक्षा के लिए कोई खास घ्यान नहीं दिया जाता है। लन्दन का हाई कमी-शन भी वहां पर कुछ नहीं करता है। इधर अखबार में स्टेटसमन में आया है, जो पढ़कर इन्होंने सुनाया कि 29 ब्राइमी जिसमें कि 16 ए से लोग हैं जो हिन्दुस्तान से गये हैं, किसी दूसरे काम से, उन लोगों को लन्दन का इमि-ग्रेशन ग्राफीसर तवाह करता है लेकिन इंडियन हाई कमीशन उनकी तरफ ध्यान नहीं देता है। कितनी बार उन्होंने वहां बात पहुंचायीं फिर भी ध्यान नहीं दिया। वड़ी हैरानी की बात है कि अब तक 13 तो सेलर्स जो जहाज में काम करते हैं उनकी तनख्वाह श्रीरों के म्काबले में कम है। यह एक माम्ली मानवीय श्रधिकार है ग्रपने वेज के लिए लड़ना। जो लढाई शुरू हुई, धरना दिया उन्होंने लेकिन फिर भी हाई कमीशन ने उनकी तरफ ध्यान नहीं दिया और ब्रिटिश इमिग्रेशन वालों ने पकडकर उनको जेल में बन्द कर दिया । इस तरह से अखबार में निकला है लेकिन मैं समझता हुं श्रीर भी ज्यादा लोग हैं हिन्दुस्तान के जिनको कि ब्रिटिश के इमिग्रेशन लाज परेशान करते हैं लेकिन इंडियन हाई कमीशन उनकी और ध्यान नहीं देता है। मुझे पुराना तज्वी है जब मैं लन्दन में था, सनफांसिस्को में था-इसके बारे में मैं नहीं जाना चाहता हूं, मैं खुद भी वहां था लेकिन ये लोग ऐसे हैं विलकुल समझिए कि सात समुन्द्र पार से जो लोग आते हैं इनको कोई मतलब नहीं है,

[श्री शिवचरण झां]

Be. *imprisonment of*

अपने तरीके से काम करते हैं। मैं विदेश मंती से कहना चाहता हूं कि यह परिपाटी उस सरकार की थी, इन भारतीयों की कोई चिन्ता देखरेख की कांग्रेसी सरकार को नहीं थी, लेकिन यह जनता सरकार है। इसका पहला फर्ज यह है कि चाहे भारतीय अन्दर हो या बाहर हों उनकी हर तरह से मदद करे। इसी-लिए यह गम्भीर मामला है ग्रीर सरकार ब्रिटिश को चेतावनी दे कि इस तरह का व्यवहार वह भारतीयों के साथ न करे। यदि करेगी तो भारत को कामन वेल्थ से निकलने के लिए सोचना पडेगा।

SHRI BHUPESH GUPTA: It is i2'0' clock. What is the cooperation? Nobody should be called upon to speak.

CHAIRMAN: What should we do for the remaining two special mentions?

SHRI BHUPESH GUPTA: They are over.

ΑH MR. CHAIRMAN: We will follow it. Law Minister.

SHRI S.W. DHABE (Maharashtra): Point of Order.

MP. CHAIRMAN: No point of order now.

SHRI S.W. DHABE: I want to make one submission.

MR. CHAIRMAN: No more.

SHRI S.W. DHABE: Then I will speak after his speech.

SADASIV BAGAITKAR SHRI (Maharashtra): My name is there for special mention. I have to raise only one point which has not been made. The question is of handcuffing the Indian workers. I tell you as far as this question of

handcuffing the Indian workers is concerned, it is something which cannot be accepted. I demand of the Government that immediate protest be launched against this sort of treatment apart from the p)int of discrimination. The question of discrimination is very serious. The payment made to the Indian workers is only \$.264 per month whereas toothers it is \$ 450. The question of discrimination of Indian workers is a point which the Government must immediately take up and launch a protest with the British Government.

SHRI SITARAM KESRI (Bihar): I do not want to take time of the House, but I would like to say one thins in this regard.

यह जो अभी वहां झा जी ने प्रश्न उठाया है वह इसलिए बड़े महत्व का है कि संडे बीकली ब्राव्जरवर, लंदन ने इस संबंध में न्यूज दी है। यह न्युज मैं चाहता है कि आपकी, सदन की भ्रौर सरकार की जानकारी के लिए पढ़ दूं। इसमें लिखा है :

"The complicated story of how the Home Office came to be involved in what started as a simple dispute over pay and conditions abroad a foreign-registered ship has high lighted both the problems faced by immigration officers at three ports and the condition in which seamen from the third world are sometimes expected to work. ग्रीक का जाहज था भ्रा व्यवहार जा हुआ है, जिस ढंग से सीमेन को अंग्रेजों ने, यू० के० की सरकार ने जेल में रखा है, वह व्यवहार एक किमिनल की तरह से दिया है।

दूसरी वात यह है कि हालांकि हमारे वहां के हाई कमिश्तर बहुत ही अच्छे हैं, देशभक्त हैं--गोरे साहब---मगर हमें पता नहीं कि उन्होंने इस दिशा में क्यों नहीं कदम उठाया । इंडियन वर्कस यूनियन और हाई कमीशन के बीच में एक गहरा मतभेद इस वजह से जो खड़ा हुन्ना है इसलिए आपके द्वारा मेरा विदेश मंत्री से और सरकार से निवेदन है कि तत्काल इस पर वे छानबीन करायें ग्रीर ग्रीक की सरकार को लिखे कि उनके जहाज के ग्रीनर ने क्यों इस तरह का दुव्यवहार हमारे भारतीयों के साथ किया। इस सिलसिले में मैं एक बात ग्रीर कड़ना चाहर है कि उस दिन मुझे ब्रापने म्रादेश दिया था--विदेश विभाग के किसी प्रक्त पर मैंने का था कि यु० के० में एक नेशनल फ्रन्ट के नाम पर जो जाति-पांति के द्याधार पर द्भावता एशियां के खिलाफ इंग्लैंड में फैलाते रहते हैं, इस सारे काण्ड के पीछे जाति-पांति की जो भावता है वह निहित है। इसलिये य्० के० की सरकार से हमारी सरकार, बद्यपि ब्रादेश तो नहीं दे सकती, तो भी ब्राग्रहपूर्वक कहे कि पावेल द्वारा प्रचारित जाति-पांति की भावनाका ग्रन्त करे ग्रन्यया एशिया के देशों में अंग्रेजों के खिलाफ, इंग्लैंड के खिलाफ एक ऐसे श्रद्ध तीष की भावना पदा हीगी जो प्रज्वलित अगिन में परिवर्तित हो सकती है।

THE CONSTITUTION (FORTY-FIFTH) AMENDMENT BILL, 1978.

MR. CHAIRMAN : Shri Shanti Bhushan.

SHRI S.W. DHABE (Maharashtra): Sir, before he moves the Bill. I want so say a few words by way of a point of order about the introduction of the Bill. Last time when the 42nd Amendment Bill was introduced, a procedure also was laid down.

MR. CHAIRMAN: It is a motion for consideration.

SHRI S.W. DHABE: After the Motion for consideration is moved I would like to raise it because very serious questions arise out of it,

THE MINISTER OF LAW, JUSTICE AND COMPANY AFF-AIRS (SHRI SHANTI BHUSH-AN): Mr. Chairman, Sir, I consider it a great privilege to move:

"That the Bill further to amend the Constitution of India, as passed by the Lok Sabha, be taken into consideration".

Sir, this is a very important Bill as all hon. Members are aware, and I am very happy to say that in finalising the provisions of this Bill I have received great co-operation and help from all sections of this House, from the leaders of all the Opposition parties and Opposition groups. I am very grateful to them for all the co-operation help and support with the help of which it has been possible to introduce this Bill.

Sir, I am also happy to say that when this Rill was discussed in the other House, it received very wide support and ultimately the final Motion was adopted without dissent. Sir, when I say that, it must be recognised that in a democracy there is always room for some honest difference of opinion so that if there is no complete agreement in regard to every provision of the Bill, it does not mean that a particular section is not interested in securing the best possible future for the people of Îndia in which India can hold its head high, but there is always room for some honest difference of opinion and, if therefore, there are some differences among the different parties on some provisions of the Bill, well, that is a matter which is to be expected. But, Sir, I believe that those differences would of the minimum and so far as the very important features of the Bill are concerned, they would receive unanimous support from all sections of the House. Sir, with these words I would like, very briefly